



2026:AHC:24796

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2717 of 2026

Lal Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Mayank Shekhar Singh, Vijay Narain
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

I. Issue a writ, order or direction in the nature of writ of mandamus directing/commanding the respondent no 2 (Sub Divisional Magistrate, (Judicial) Tehsil Sadar, District Paraygraj) to implement the order dated 21.06.2024 passed by him in case no 13392/2021 computerized case no T2022102030613392 (Lal Singh vs. Smt. Jyoti Agrawal and others) under section 116 U.P Revenue Code 2006, on the spot within span of time as may be granted by this Hon'ble.

2. It is argued by learned Standing Counsel that in case, the petitioner will file appropriate application before the respondent No.2/Sub Divisional Magistrate (Judicial) Tehsil Sadar District Prayagraj, he will take a decision in the matter expeditiously.

3. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh application ventilating all his grievances before the respondent No.2 along with certified copy of this order within three weeks from today. In case, the petitioner does, so the respondent No.2 will take a decision in the matter expeditiously and preferably within a period of six weeks thereafter.

(Prakash Padia,J.)

February 4, 2026

saqlain